## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

M.A. No.310/00021/2020 in O.A.No.310/001296/2019

Dated the Monday, 24th day of February, 2020

## PRESENT Hon'ble Mr.P. Madhavan, Judicial Member Hon'ble Mr.T. Jacob, Administrative Member

- The Secretary,
   Ministry of Railways,
   Railway Board,
   Rail Bhavan, New Delhi;
- The General Manager,
   Southern Railway,
   Park Town, Chennai-600 003;
- 3. The Divisional Railway Manager, Chennai Division, Personnel Branch, Park Town, Chennai-600 003;
- 4. The Principal Chief Personnel Officer, Southern Railway, Chennai Division, Personnel Branch, Park Town, Chennai-600 003.

...Applicants/Respondents

(By Advocate : Mr. K. Vijayaraghavan)

Vs.

 Jothi Paul Kumaresan, W/o. Paul Kumaresan D/o. D. Asserwtham, Chief Nursing Superintendent (Emp. No.15204387302) Southern Railway Head Quarters Hospital, Perambur, Chennai-600 023 Having residential address at: No.70A, 4<sup>th</sup> Street, Nethaji Nagar,89 Thirumullaivoyal, Chennai-600 062;

## 2. Gowri Sivakumar,

W/o. S. Sivakumar

Chief Nursing Superintendent (Emp. No.15208022720)

Southern Railway Head Quarters Hospital,

Perambur, Chennai-600 023

Having residential address at:

No.252a, Door No.57/18,

1<sup>st</sup> Mettu Street, Lakshmipuram,

Chrompet, Chennai-600 044.

## 3. Alphonsa Kumar,

W/o. K.S. Kumar,

D/o. P. Srinivasan,

Chief Nursing Superintendent (Emp. No.15208023013)

Southern Railway Head Quarters Hospital,

Perambur, Chennai-600 023

Having residential address at:

No.1/19, Venkateshwara Nagar, 2<sup>nd</sup> Street,

MH Road, Sembium,

Perambur, Chennai-600 011.

.....Respondents

(By Advocate: Mr. G. Thiyagarajan)

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ORAL ORDER

(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

MA has been filed seeking the following relief:-

"to modify its order dated 26.09.2019 by directing the

Respondents/Applicants to submit representations in their

individual names and to pass such and further orders which

deem fit and proper in the facts and circumstances of the

case and thus render justice."

2. Learned counsel for the respondents/Applicants submit that applicants

are ready to file individual representations within a time frame stipulated by

the Tribunal.

3. In view of the above, respondents/applicants in OA No.1296/2019 are

directed to submit individual representations within a period of two weeks from

today and upon reciept of the same, respondents in the OA are directed to

consider and dispose them of by passing a reasoned and speaking order within

a period of three months from the date of receipt of copy of the individual

representations.

4. MA is accordingly disposoed of with the above direction

(T. JACOB)
MEMBER(A)

(P.MADHAVAN) MEMBER(J)

24.02.2020

asvs